

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 1388
ANSWERED ON – 30/07/2026

ACCESSIBILITY OF COURTS IN REMOTE DISTRICTS OF ODISHA

1388 SMT. SULATA DEO:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government has undertaken any review of accessibility of courts in remote and tribal districts of Odisha for litigants, witnesses and advocates; and
- (b) if so, the findings thereof and the action taken thereon?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): As per the information provided by the eCommittee, Supreme Court of India, accessibility of Courts in remote and tribal districts of Odisha is reviewed periodically by the High Court of Orissa and the State Government. The review indicates that digital judicial services have significantly improved access to justice by enabling e-filing, virtual hearings, online access to case status, orders and judgments and other citizen-centric services. Under Phase III of the e-Courts Mission Mode Project, Information and Communication Technology (ICT) infrastructure is strengthened across the State to enhance accessibility and efficiency of court services, including remote and tribal districts.
